

**Hon'ble Judicial Member  
K. R. SAJI KUMAR**



Shri K. R. Saji Kumar holds degrees in Science and Law and Post Graduate Diploma in Public Relations and Advertising.

**1988 – 1997** - Practised as Advocate in various branches of law before joining Government of India, Ministry of Law & Justice, Official Languages Wing as **Assistant Legislative Counsel** in the rank of Under Secretary, as direct recruit through UPSC.

**1999** – Served as Executive Officer to **Hon'ble Mr. Justice M. N. Venkatachalia**, Former CJI, in the '**Commission to Review the Working of the Constitution**'.

**2000 – Assistant Legislative Counsel (Grade IV of Indian Legal Service)** as direct recruit through UPSC.

- Assisted and advised Central Ministries / Departments in drafting / vetting of principal / subordinate laws.

**2003 – Deputy Legislative Counsel (Grade III of ILS)** in the rank of Deputy Secretary.

- Supported Central Ministries / Departments in drafting / vetting of principal / subordinate laws / assisted Committees of Parliament.

**2005 – Director (Law), Forward Markets Commission (FMC)**, Mumbai, under Ministry of Consumer Affairs, Food & Public Distribution.

- Supported FMC in day-to-day regulation of futures market.
- Undergone training at **U.S. Commodity Futures Trading Commission**-Chicago, IL, USA (2005).

**2006 – Legal Expert**, Ministry of Legal Affairs, **Attorney General's Chambers, Cooperative Republic of Guyana**, under ITEC Programme.

- Supported **Guyana** in capacity building in **legal advice, litigation management, legislative policy evolution and drafting Government Bills**. Helped Guyana in the 25M USD '**Justice Reforms Project**' funded by **Inter-American Development Bank**, by officiating as **Project Manager**.

- Visiting faculty - **‘Legislative Drafting Training Programme’** jointly organised by **Commonwealth Secretariat** and **University of Guyana**.

**2011 – Additional Legislative Counsel (Grade II of ILS)**, Ministry of Law & Justice in the rank of Director.

- Supported Central Ministries / Departments in drafting / vetting of principal / subordinate laws. Represented Legislative Department in Inter-Ministerial Committees relating to legislative proposals.

**2015 – Empanelled as Joint Secretary & Legislative Counsel (Grade I of ILS)**, Ministry of Law & Justice.

- Headed Legislative Group that supported Ministries / Departments such as Finance (Revenue-CBDT) / Economic Affairs / Corporate Affairs / Consumer Affairs / Food & Public Distribution / Skill Development & Entrepreneurship / Human Resource Development / Mines / Coal / Parliamentary Affairs / Culture.
- Chaired Committees to examine / study / analysis of **over 500 Central Acts** as to their repeal / amendments / suggested modifications as part of **‘ease of doing business’**.

**2018 – Executive Director, Insolvency and Bankruptcy Board of India (IBBI)**

- Headed Divisions of IBBI such as Legal Affairs / Adjudication / Court Proceedings / Continuing Professional Education / Knowledge Management & Partnership / Research / International Affairs / Advocacy.
- Rendered legal / policy support to IBBI in the formative years of regulatory regime.
- Served as First Appellate Authority under the Right to Information Act.
- Represented **IBBI** / made presentation at the Annual General Meeting and Conference of **International Association of Insolvency Regulators (IAIR) – Mauritius (2018)**.
- Represented **IAIR** at the 55<sup>th</sup> Session of Working Group (Group V) – Insolvency Law at **United Nations Commission on International Trade Law (UNCITRAL)** - United Nations Headquarters, New York (2019).

**2023 – Additional Secretary, Legislative Department, Ministry of Law and Justice, Government of India**

- Headed Legislative Group that supported Ministries / Departments such as Finance (Revenue-CBDT) / Economic Affairs / Financial Services / Home Affairs / Education / Coal / Chemicals & Fertilizers / Petroleum & Natural Gas / Ports, Shipping & Waterways / AYUSH, etc.
- Advised different Ministries / Departments on various legal and legislative issues arising out of implementation / interpretation of law.

- Drafted many important **Government Bills for introducing in Parliament**. Represented Ministry of Law & Justice in different Government Committees to consider policy and law relating to legislation. Supported **Parliamentary Standing Committees / Joint Parliamentary Committees** by tendering evidence and rendering advice on Constitutional, legal, legislative drafting and policy matters.
- Made presentations in number of national and international Seminars / Workshops / Training Programmes.

**2023 – Took oath as Judicial Member, National Company Law Tribunal (NCLT).**

**Other Interests –**

Visiting faculty at Institute of Constitutional & Parliamentary Studies (**ICPS-Lok Sabha**) / Parliamentary Research and Training Institute for Democracies (**PRIDE - Lok Sabha**) / Institute of Legislative Drafting & Research (**ILDR - Legislative Department**).

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